

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:6696
ANSWERED ON:17.05.2012
WATER DISPUTES TRIBUNAL
Kumar Shri P.

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether it is true that the water tribunal authority created by the Government had held discussions with many State Governments to resolve the water disputes;
- (b) if so, the details thereof;
- (c) whether any fresh case has been referred to the said authority; and
- (d) if so, the details thereof?

Answer

THE MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND WATER RESOURCES (SHRI PAWAN KUMAR BANSAL)

(a) & (b) No Madam. Central Government has not created any Water Tribunal Authority. However, when any request under Section 3 of the Inter State River Water Dispute (ISRWD) Act, 1956 is received from any State Government in respect of any water dispute and Central Government is of the opinion that water dispute cannot be settled by negotiations, the Central Government shall, within a period not exceeding one year from the date of receipt of such request, by notification in the official Gazette, constitute a Water Disputes Tribunal u/s 4 of the Inter State Water Disputes (ISRWD) Act, 1956 for adjudication of the water dispute. The Tribunal discharges its function in a quasi-judicial manner and its main function is to hear and adjudicate the disputes between party States in respect of Inter State rivers and not through discussions with any State Government. At present there are 5 no. of Inter-State River Water Disputes referred under Inter State River Water Disputes (ISRWD) Act, 1956. Their details are as follows:

S.No River/ Rivers States concerned Date of Reference to the Central Government Date of Reference to the Tribunal Present Status

1. Ravi & Beas Punjab, Haryana ____ April, 1986 Report under section 5(2) given in April, 1987. A Presidential Reference in the matter is before Supreme Court and the matter is sub-judice. Further report under Section 5(3) pending and Rajasthan
2. Cauvery Kerala, Karnataka, July, 1986 June, 1990 Report under section 5(2) given on 5.2.2007. Special Leave Petition (SLP) filed by party States in Hon'ble Supreme Court is pending. Further report under Section 5(3) pending Tamil Nadu and Pudducherry
3. Krishna Karnataka, Andhra September, 2002 – January, 2003 April, 2004 Report under section 5(2) given on 30.12.2010. Further report under Section 5(3) to be given. Pradesh and Maharashtra
4. Mahadayi (Mandovi) Goa, Karnataka July, 2002 November, 2010 Report under section 5(2) to be given and Maharashtra
5. Vansadhara Andhra Pradesh & Orissa February, 2006 March, 2010 Report under section 5(2) to be given

(c) Question does not arise.

(d) Does not arise in view of (c) above.